

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:140
ANSWERED ON:29.07.2003
ILLEGAL FOREIGN DONATION
IQBAL AHMED SARADGI

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government have taken number of steps to check illegal foreign donations in the country;
- (b) if so, the details thereof;
- (c) whether a consultation paper, prepared by the Law Commission at the behest of the Law Ministry has suggested setting up a contribution regulatory authority to monitor the funds;
- (d) if so, the details thereof; and
- (e) the time by which these measures are likely to be given a legal shape?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIR AND MINISTER OF STATE IN THE MINISTRY OF PERSONS, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN RATHAK)

- (a) & (b): Yes, Sir. The Government is considering certain changes in the law governing the receipt and utilisation of foreign contribution by voluntary organisations to remove shortcomings noticed in the present law.
- (c) & (d): Yes, Sir. The Law Commission of India has recently circulated a consultation paper for enacting a law for the purpose of regulation of contributions collected during natural and other calamities or war like emergent situations, for eliciting the views/comments of the concerned persons/bodies.
- (e): No time frame for the completion of this exercise can be indicated at present.